

Central
Central Administrative Tribunal
Principal Bench, New Delhi

CP No.135/95 in
OA No.2631/93

New Delhi this the 21st day of August 1995.

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)
Hon'ble Mr R.K.Ahooja, Member (A)

S.C.Seghal
R/o MG-1/18 Vikas Puri
New Delhi.

(None present)

...Petitioner

Versus

1. Shri P.P.Chauhan
Chief Secretary
Govt. of National Capital of Delhi
Delhi-54.

2. Shri Narinder Kumar
Joint Secretary (Services)
Govt. of National Capital Territory of Delhi
5, Sham Nath Marg
Delhi-7.

3. Shri G.S.Patnaik
Director
Dte. of Education
Govt of National Capital Territory of Delhi
Old Secretariat, Delhi.

...Respondents.

(Through Shri Jog Singh, Advocate)

O R D E R (Oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

Petitioner is not present. Shri Jog Singh states that the order has been complied with in full giving to the petitioner arrears of pay and allowances as directed in the judgement in CA 2631/93 on 31.7.95 by a letter dated 31.7.95 addressed to the Administrative Officer, Dept. of Education by which it has been made clear that the payment has been made to the petitioner as directed. Under the circumstances, since the directions are shown to have been substantially complied with, we dismiss this CP and discharge the notice issued to the respondents.

R.K.Ahooja
(R.K.Ahooja)

Member (A)

(A.V.Haridasan)
Vice Chairman (J)